

**Kashmir Division**  
**Status of Infrastructure in High Court and Subordinate Judiciary.**

**List of DPRs/AAA pending before the Government for accord of administrative approval & release of funds:**

S. No.	Subject/Titled	Cost of Project	DPRs/AAA forwarded to Secretary to Govt. Department of Law.	Timeline laid down in the meeting held on 15-05-2020 at Jammu.	Whether action taken within time line
1	Accord of Administrative Approval to the DPR for construction of Chief Justice's Residence at Zeethiyar Gupkar, Srinagar.	993.76 Lacs	High Court has approved the fresh DPR on 30-09-2020 Vide this office communication No.4041/Infst. Dated 01.10.2020, Secretary to the Govt. Department of Law, has been requested for administrative approval and release of funds.	DPR approved vide Govt. Order No. 2695 LD(Sts) of 2020 dated 15-10-2020 and Rs 250.00 Crores agreed to be released.	Foundation stone of the Chief Justice Residence laid by the Hon'ble Chief Justice on 29-10-2020.
2	Application for Accord of Administrative Approval for IInd Phase construction in the District Court Complex at Moominabad Srinagar	385.56 Crores	High Court has approved the DPR on 22-09-2020 Vide this office communication No 8125/Infst. Dated 24.09.2020, Secretary to the Govt. Department of Law, has been requested for administrative approval and release of funds.	Pending case.	
3	AAA/DPR for Additional Alteration/New works to various buildings at District	85.13 lacs	High Court has approved the DPR on 25-09-2020 Vide this office	Fresh	

	Court Complex Srinagar at Moominabad		communication No 8339/Infst. Dated 29.09.2020, Secretary to the Govt. Department of Law, has been requested for administrative approval and release of funds.		
4	AAA/DPR for Creation of Family Court out of existing Court Room in Block N3 Second floor in District Court Complex, Moominabad, Srinagar	43.34 lacs	High Court has approved the DPR on 25-09-2020 Vide this office communication No 8341/Infst. Dated 29.09.2020, Secretary to the Govt. Department of Law, has been requested for administrative approval and release of funds.	Fresh	Family Court Inaugurated by Hon'ble the Chief Justice Gita Mital at Srinagar, in make shift Court at Moominabad on 20-10-2020
5	AAA/DPR for Annual maintenance of various buildings at District Court Complex, Srinagar at Moominabad	60.94 lacs	High Court has approved the DPR on 25-09-2020 Vide this office communication No 8343/Infst. Dated 29.09.2020, Secretary to the Govt. Department of Law, has been requested for administrative approval and release of funds.	Fresh	
6.	DPR for construction of Munsiff Addl. Mobile Magistrate Court at Pahalgam.	Rs.614.04 Lacs.	High Court has approved the DPR on 01-06-2019 Vide this office letter No.5634/Infras dtd.03.06.2019. Administrative Approval has been	Principal Secretary R&B informed that administrative approval has been accorded on 07.01.2020; tenders will be flouted by 15-06-2020. Principal Secretary R&B was requested to provide a copy of the administrative approval to the	Administrative approval accorded vide Govt. order dated 07-08-2020. The Law Department vide his letter dated

			accorded on 07.01.2020 & funds have not been released yet.	Registrar General.	21-07-2020 conveyed this office that Rs. 300.00 lacs has been earmarked in Capex Budget 2020-21.
7	Accord of Administrative Approval for Construction of Vulnerable witness deposition complex in the premises of District Court Complex at Kupwara	74.00 lacs	High Court has approved the DPR on 25-09-2020 Vide this office communication No 8345/Inst. Dated 29.09.2020, Secretary to the Govt. Department of Law, has been requested for administrative approval and release of funds.	Fresh	
8	DPR for Repair/Renovations at Munsiff Court Building Dooru Anantnag prepared by Executive Engineer, PWD(R&B) Division, Qazigund and authenticated & Countersigned by Chief Engineer, PWD, Kashmir.	Rs. 49.65 Lacs	Vide this office letter No. 3749/Infras dated 14.08.2020. Principal Secretary PWD(R&B), Kashmir has been requested to re-examine the said DPR in light of the aforesaid observations of the Hon'ble Chief Justice.	Fresh .	
9	Fresh DPR for construction of Munsiff Court Complex & Residential Quarter at Dooru.	Rs.1361.48 Lacs	High Court has approved the DPR on 08-07-2019 Vide this office letter No. 39342/Infras dated 06.03.2020. Secretary to Government Department of Law was requested for accord of administrative approval and release of	Law Department shall process the DPR for accord of approval and release of funds.	No

			<b>funds.</b>		
<b>10</b>	<p><b>1. Creation of record room on the space available in the ground floor of mediation centre at Budgam.</b></p> <p><b>2. Creation of Infrastructure of Court of Additional District Judge, Budgam.</b></p>	<p><b>7.65 lacs</b></p> <p><b>10.80. lacs</b></p>	<p>High Court had approved DPR on 13-03-2019.</p> <p>vide this office letter No.60933/Infrst dated 29-03-2019 DPR has been sent to Govt. for accord of administrative aproval and release of funds.</p>		

**Matters regarding acquisition/transfer of land in favour of the Judiciary pending with the Government.**

S. No.	Subject/Titled	Letter forwarded by this office.	Remarks/Status	Resolution /Time fixed in the meeting held on at 15.05.2020 at Jammu.	Whether action taken within timeline.
1	Allotment of 26 kanals land at Gupkar Road situated in estate sonwar Tehsil South Srinagar belonging to Custodian Department in favour of the High Court of J&K, Sriangar for construction of Residential Bungalows for Hon'ble Judges.	Vide this office letter No.15524/Infras dated 13-09-2019, Chief Secretary to Govt. J&K Srinagar was requested to allot land measuring 26 kanals in favour of the High Court of J&K, for construction of Residential Bungalows for Hon'ble Judges.		Deffered.	
2	Acquisition of land measuring 50 Kanals and 16 Marlas for construction of New Court Complex at Budgam.	High Court has approved the proposal for acquisition of land on 07-07-2018 Vide this office letter No.18599/Infras dated 16.07.2018, Secretary to Govt. Department of Law, has been requested to take necessary steps for acquisition of land.	Law Department vide its letter dated 12.6.2019 has returned the original revenue documents for authentication and therefore forwarded the same to Deputy Commissioner Budgam for transfer of land. Pr. Distt. & Sessions Judge, Budgam vide his letter dated 23.07.2019 has forwarded the authenticated revenue papers to Deputy Commissioner Budgam for transfer of land in favour	Department of Law, Justice & PA will project the demand of Rs.10.00 crore as land compensation in the Capex Budget 2020-21.	The Law Department vide his letter dated 21-07-2020 conveyed this office that Rs. 390.88 lacs has been earmarked in Capex Budget 2020-21. Principal District Judge, Budgam vide his communication dated 18-09-2020 has requested Collector Land Acquisition Budgam for transfer of land in favour of Judiciary

			<p>of the Judiciary.  Secretary to Govt. Department of Law vide his letter dated 21.07.2020 has requested this office to ask the Pr. District Judge, Budgam to issue proper indent so that the land acquisition proceedings could be initiated.  Vide this office letter No.6461/Infrst. dated 11-09-2020 the Pr. District Judge, Budgam has been requested to issue indent for acquisition of land in favour of judiciary</p>		
3.	<p>Accord of sanction for transfer of land at Munsiff Court Kangan appurtenant thereto in favour of the Judiciary:</p>	<p>High Court has approved the proposal for transfer of land along with building on 18-07-2017  Vide this office letter No.15449/infrast dated 28-07-2017, Secretary to Govt. Department of Law has been requested to take necessary steps for transfer of land measuring 04 Kanals &amp; 15 Marlas .</p>	<p>As per letter dated 03.12.2018 received from Law Deptt. addressed to Commissioner/Secretary to Govt. Revenue Deptt, requested has been made for transfer of state land under use and occupation of Munsiff Court Kangan in favour of Judiciary.  Subsequently after measuring of the land Law Department again vide letter dated 12.06.2019 has requested the Dy. Commissioner, Ganderbal</p>	Deferred.	<p>Secretary to Govt. Department of Law vide his letter dated 21.07.2020 has requested this office to ask the Pr. District Judge, Ganderbal to issue proper indent so that the land acquisition proceedings could be initiated.  Vide this office letter No.6461/Infrst.</p>

			to transfer the land measuring 05 kanals and 02 marlas at Kangan to the Judiciary.		dated 11-09-2020 the Pr. District Judge, Ganderbal has been requested to issue indent for transfer of land in favour of judiciary.
4	Transfer of 11 Kanals of land in favour of Munsiff Court Charar-i-Sharief.	High Court has approved the proposal for transfer of land on dated 17-07-2019. Vide this office letter No.10225/Infras dated 20.07.2019, Pr. D&S Judge, Budgam has been requested to take up the matter with Deputy Commissioner, Budgam for transfer of land in favour of the Judiciary with copy to Law Department & Revenue Department.	Secretary to Govt. Department of Law vide his letter dated 21.07.2020 has requested this office to ask the Pr. District Judge, Budgam to issue proper indent so that the land acquisition /Transfer proceedings could be initiated. Vide this office letter No.6461/Infrst. dated 11-09-2020 the Pr. District Judge, Budgam has been requested to issue indent for transfer of land in favour of judiciary.		Principal District Judge, Budgam vide his communication dated 18-09-2020 has requested Collector Land Acquisition Budgam for transfer of land in favour of Judiciary.
5.	Acquisition of remaining 12 Kanals & 8 marlas of land for construction of District Court Complex, Shopian.	High Court has approved the proposal for acquisition of land in the year 2008. Vide this office letter No.9200/Infras dated 11.09.2019, Secretary to Govt. Department of Law has been requested to acquire remaining 12 Kanals 08 Marlas of land in favour		Pr. District Judge, Shopian shall place proper indent for transfer of the land.	PDJ Shopian vide his letter dated 08-06-2020 issued indent for acquisition of remaining land measuring 12 kanals 08 marlas in favour of judiciary

		of the Judiciary.			
6.	Identification of Land for construction of Munsiff Court Complex, Qazigund.	Hon'ble High Court has approved the land under survey no. 925 min situated at village Panzath Wanpora, Tehsil Qazigund for construction of Munsiff Court at Qazigund 26-08-2020. Vide this office letter No.4237/Infrst. dated 27-08-2020 the Pr. District Judge, Kulgam has been requested to take appropriate steps for removing legal obstacles for acquiring the land and also to place proper indent for transfer of said land in favour of judiciary.	The Law Department vide letter dated 26-05-2020, had requested DC Anantnag to submit the revenue papers measuring 20 kanals under survey no.925 min at village Panzath Wanpora, Tehsil Qazigund. Vide letter dated 29-07-2020 of Secretary to the Govt. Revenue Department requested law department to authenticates the revenue papers so that the land is formly transfer in favour of Judiciary.	Fresh matter.	
7	Acquisition of additional land measuring 01 kanal 17 marlas for Munsiff Court at Gurez.	High Court has approved the proposal for acquisition of land on dated 30-09-2019. Vide this office letter No. 17337/Infrst. dated 01-10-2019 Secretary to the Government Department of Law was requested for acquisition of land.	The Law Department vide his letter dated 21-07-2020 conveyed this office that Rs. 21.00 lacs has been earmarked in Capex Budget 2020-21 as compensation of land		
8.	Acquisition of land for construction of District Court Complex at Ganderbal.  (As per Resolution dated 21.10.2019, the matter	Pursuant to Resolution dated 21.10.2019 of Hon'ble Building & Infrastructure Committee of High Court. This office vides communication No. 20333/Infras dated	Assistant Director (P&S) Govt. of J&K Department of Law vide his communication dated 06.01.2020 has requested for providing/furnishing the requisite	Deferred .	



	has been resolved that:- "Registrar General to take steps for transfer of the requisite land in favour of the Judiciary).	11.11.2019, has requested Secretary to Govt Department of Law to take steps for transfer of land measuring 45 Kanals near Bus Stand Ganderbal in favour of Judiciary.	documents/NOC of land land measuring 45 Kanals. Custodian General J&K, Jammu vide his letter dated 10.03.2020 of has intimated that NOC has been issued by his office vide their letter dated 03.06.2019 addressed to the Deputy Commissioner Ganderbal & copy whereof endorsed to Commissioner/Secretary to Govt. Revenue Department J&K and Custodian Evacuee Property Kashmir. This communications received from Custodian General a/w NOC has been sent to the Law Department.		
9	Transfer of land for construction of Munsiff Court complex at Shangus, District Anantnag.	High Court had approved the proposal for transfer of land on dated 24-10-2017. Vide this office communication No. 28568/Infrst. dated 16-11-2017, Secretary to Govt. Department of Law Justice was requested to take steps allotment of land for measuring 05 kanals and 05 marlas located at Shangus of District Anantnag.	The Law Department vide his letter dated 30-11-2017 had requested to Commissioner Secretary to Govt. Revenue Department for transfer of land in favour of judiciary		

**Matter pending with Chief Engineers/MD J&K Police Housing Corporation for preparation of Detailed Project Reports (DPRs):**

S. No.	Subject/Titled	Communication forwarded	Resolution/Timeline fixed in the meeting held on 15-05-2020 at Jammu.	Whether action taken within time line.
1	Construction of New High Court complex at Rakh-i- Gund, Aksha, Bemina Srinagar	Conceptual plans/drawings approved by Hon'ble High Court has been submitted to Chief Engineer PW(R&B) Department Kashmir for preparation of DPR vide this office letter No.421/Infra dated 26-08-2020.	Fresh	
2	Detailed Project Report for Construction of proposed New District Court Complex at Sarnal Anantnag.	Vide this office communication No.1558/Infrst. dated 26-06-2020, DPR for Construction of proposed New District Court Complex at Sarnal Anantnag has been sent back to Chief Engineer, PWD(R&B) Kashmir with the request to take note of the observations raised by the Hon'ble Building & Infrastructure Committee .	Re-submitted.	
3	Detailed Project Report for construction of proposed District Court Complex, at Ganderbal.	Vide this office communication No.1558/Infrst. dated 26-06-2020, DPR for Construction of proposed New District Court Complex at Ganderbal has been sent back to Chief Engineer, PWD(R&B) Kashmir with the request to take note of the observations raised by the Hon'ble Building & Infrastructure Committee	Re-submitted.	
4	Detailed Project Report for construction of single storeyed Residential Accommodation for Munsiff Judge at Munsiff Court Magam.	Vide this office communication No.1558/Infrst. dated 26-06-2020, DPR for Construction of single storeyed Residential Accommodation for Munsiff Judge at Munsiff Court Magam, has been sent back to Chief Engineer, PWD(R&B) Kashmir with the request to take note of the observations raised by the Hon'ble Building & Infrastructure Committee.	Re-submitted.	

5	Construction of Court complex at Boniyar-revised DPR thereof.	Vide this office communication No.35042/Infrst. dated 03-02-2020 DPR for construction of Court complex at Boniyar had been sent to Chief Engineer PW(R&B) Department Kashmir, with the request to revisit the subject DPR after taking care of the observations raised by the Development Commissioner Works, Public Works Development.		
6	Construction of Court Complex at Handwara – revised DPR.	Vide this office letter No.8030-31/Infrst dated 22-09-2020 DPR for amount of Rs.2242.84 lacs has been submitted to Managing Director J&K Police Housing Corporation for clarification of the observations raised by the Development Commissioner (Works)		
7	Accord of Administrative Approval for Construction of District Court complex at Bandipora.	Vide this office letter No.8423-25/Infrst dated 29-09-2020 DPR for amount of Rs.4235.91lacs has been submitted to Managing Director J&K Police Housing Corporation for the segregation of the said DPR in the three phases i.e. 1. Court Building 2. Residential accommodation 3. Lawyers Chamber.		

**Matter regarding ongoing/under construction projects in Subordinate Courts:**

**Amount in Lakh**

S. No.	Name of the Court	DPRs approved by the Hon'ble High Court.	Estimate Cost	Date when construction started	Funds released up to 31/05/20	Balance funds	Executing Agency	Stage	Remarks
1.	District Court Complex Bandipora		1652.20	04/2018	1094.78	557.42	J&K Police Housing Corporation		
2	District Court Complex, Shopian	09-08-2017	2779.39	04/2018	125.00	2654.39	Chief Engineer, PW(R&B) Department		
3	District Court Complex, Kulgam.	26-05-2018	2851.75	04/2018	185.00	2666.75	JK Housing Board	Site cleared completed. Earth work excavation completed. Store shed/site office completed. Work tendered. And submitted to MD office for allotment.	
4.	District Court Complex, Kupwara	09-08-2017	1796.40	04/2018	300.00	1496.40	JK Housing Board	Plinth completed including filling, plinth beam in progress including procurement of material.	<b>Administrative approval accorded by the Govt. vide order dated 19/10/2020 for an amount of Rs Rs.1257.84 lacs.</b>
5.	Court Complex at Handwara	15-03-2015	698.95	03/2016	598.50	0.45	J& K Police Housing Corporation.		
6.	Munsiff Court Gurez	03-07-2014	466.77	12/2014	306.28	160.49	Chief Engineer, PW(R&B) Department		
7	Munsiff Court Complex, D.H. Pora,	11-08-2017	822.24	07/2018	250.00	642.93	JK Housing Board	Foundation completed. Share	

	Kulgam							walls completed. RCC Column in progress, Slab shuttering in progress.	
8.	Munsiff Court Complex, Chadoora (residential quarter & lawyers chambers)	09-08-2017	579.80	09/2018	41.00	538.80	Chief Engineer, PW(R&B) Department		<b>Administrative approval accorded by the Govt. vide order dated 19/10/2020 for an amount of Rs Rs.565.22 lacs For Residential Quarter= Rs. 92.36 For Lawyers Chamber = Rs 472.86 lacs.</b>
9.	Construction of Residential Quarters of Judicial Officers in District Court Complex Pulwama.		541.30		541.30	Nil	JK Housing Board	Works completed Finishing items in progress.	
10.	High Court Guest House at DMQ-3 M.A. Road, Srinagar.	09-08-2017	769.10	03/2019	325.00	.10	JKPCC Ltd.		
11	Repairs/renovation of administrative block of old Court Complex for its conversion into International Arbitration Centre at Lal Chowk Srinagar.								<b>Administrative approval accorded by the Govt. vide order dated 19/10/2020 for an amount of Rs. 172.27 lacs.</b>